

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

13.03.2013

CP 66/2012 (TA No. 35/2009)

The Advocates are abstaining from work today. We have gone through the pleadings as well as the documents available on record.

Mr. K. L. Meena, Chief Administrative Officer (Office Incharge) present in the court with the compliance report. It is submitted by the Officer Incharge that the directions issued by this Tribunal vide its order dated 05.01.2012 whereby this Tribunal directed the respondents to remit the service record of the applicant alongwith entire admissible amount of EPF, service gratuity or prorate pension etc.

Pursuant to the directions issued by this Tribunal, the respondents passed the order dated 07.03.2012 granting Pro-rata pension (service gratuity + commutation value) to the tune of Rs.1,81,061/- vide DD No. 461825 dated 26.07.2012; GPF (as on 31.10.2012) to the tune of Rs.3,12,634/- vide DD No. 860922 dated 16.11.2012; Leave Encashment to the tune of Rs.23,059/- vide DD No. 861426 dated 09.01.2013 and Original Service Book vide letter dated 09.01.2013. The order dated 07.03.2013 is taken on record.

In view of the order dated 07.03.2013 passed by the respondents, we are of the view that the order dated 05.01.2012 has been fully complied. Accordingly the present Contempt Petition has become infructuous and is dismissed. Notices issued to the respondents are hereby discharged.

Anil Kumar
(Anil Kumar)
Member (A)

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K.S.Rathore
(Justice K.S.Rathore)
Member (J)